

C.A.No. 4003 OF 2001

ITEM No.5

Court No. 1

SECTION IIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 1 in
Civil Appeal No.4003/2001@@
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VIKAS DESHPANDE

Appellant (s)

VERSUS

BAR COUNCIL OF INDIA & ORS.
(for stay and Office Report)

Respondent (s)

Date : 27/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) in person.

For Respondent (s) Mr. V.B. Joshi, adv.
Ms. Leela Pujari, adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Prayer for interim relief is refused.
Let the appeal be processed for early
hearing. Hearing on the existing paper books.
Additional documents, if any, be filed within four
weeks.

Let the records be sent for.

.SP1

(Kanchan Jain)
AR-cum-PS

(Prem Prakash)
Court Master